

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**C.P. (IB) No. 117/Chd/Hry/2024**

**IN THE MATTER OF**

**IDBI Trusteeship Services Limited**

...

**Petitioner**

**Versus**

**Gautam Bhalla**

...

**Respondents**

**Under Section: 95, IBC 2016**

**Order delivered on 15.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Angad Verma with Mr. Prashant Kumar,  
Advocates

**ORDER**

Heard the submissions made by the counsel for the petitioner. This petition has been filed under Section 95(1) of the Code for initiation of proceedings against the Personal Guarantor. The counsel for the petitioner may instruct the petitioner to support his petition by furnishing the following documents/information:-

- i. Proof of service and proof of delivery of Rule 7 notice;
- ii. The Authorization for Assignment of proposed Resolution Professional.
- iii. IBBI Registration extract of enrolment as Insolvency Professional.
- iv. Aadhaar Card/Pan Card duly attached by the Authorized Representative of the applicant.

Let the matter be posted to 03.06.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**

May 15, 2024  
Priyanka